

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 139 of 2010

Dated: 3rd November, 2010

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

**North Delhi Power Limited(formerly North West
Delhi Distribution Company Ltd.**

.... Appellant (s)

Versus

Delhi Electricity Regulatory Commission

... Respondent (s)

Counsel for the Appellant (s) : Mr. K.Datta, Advocate
Mr. Manish Srivastava
Mr. Ajay Kapoor &
Mr.Anurag Bansal for NDPL

Counsel for the Respondent(s) : Mr. Meet Malhotra, Sr. Advocate
Mr. Sachin Datta
Mr. Ravi S.S. Chauhan
Ms. Gayatri Verma
Mr. M.s. Gupta, Dy. Director DERC
Mr. Anish Garg , Jt. Director DERC

ORDER

Mr. Meet Malhotra, learned Counsel for the Commission has stated that Commission has no objection to the enhancement of sanctioned load of the consumers whose consumption as computed over a period of time is more than the actual sanctioned load. However, the Commission's concern is only about the methodology to be adopted while doing so.

The learned Counsel for the Appellant has agreed to sit with the officials of the Commission to sort out the matter, if possible.

Post the matter on **23.11.2010**. for further hearing.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

PK/JS